

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-284 of 2014 & IA-252 of 2014 in  
DFR No. 1364 of 2014**

**Dated: 20<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Bamunara Industries Welfare Association ...Appellant (s)**

**Versus**

**Durgapur Projects Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hemant Singh  
Counsel for the Respondent(s) : Mr. Dhruv Mehta  
Ms. Priya Puri for R.1  
Mr. C.K. Rai for R.2**

**ORDER**

Mr. Dhruv Mehta, the learned counsel undertakes to file Vakalatnama on behalf of Respondent and seeks some time to file the reply to the condonation of delay Application. Accordingly, he is directed to file the same on or before 03.09.2014 after serving copy on the other side.

Post the matter on **04.09.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/js